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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2393/96

New Delhi this the 8th day of November 1996

Hon'ble Shri R.K.Ahooja, Member(A)

Mohinder Singh  
S/o Shri Bharat Singh,  
R/o Village & P.O. Mundka,  
Delhi-41

.....Applicant

(By Advocate: Mrs Meera Chhibber)

Versus

1. Union of India, through  
Director General Ordnance Services,  
M.G.O.'s Branch 8 D, Army Hqr,  
New Delhi-11.
2. Commandant,  
Ordnance Depot,  
Shakurbasti,  
Delhi-56.

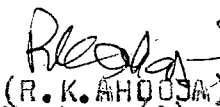
.....Respondents

ORDER (Oral)

Hon'ble Shri R.K.Ahooja, Member(A)

After hearing the case for some time the learned counsel for the applicant seeks permission to withdraw this application. Permission is granted with a liberty to seek any further remedy after the representation is disposed of in accordance with law, if so advised.

2. The OA is disposed of accordingly.

  
(R.K.AHOOSA)  
Member (A)

cc.